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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 2189/1996

New Delhi this the 17th day of October, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Jagdish S/O Baljeet Singh  
R/O Village Chiheda,  
Distt. Muradnagar,  
Distt. Ghaziabad (UP).

... Applicant

( By Shri Yogesh Sharma, Advocate )

-Versus-

1. Union of India through  
Secretary, Ministry of Defence,  
Government of India,  
New Delhi.

2. The Director General,  
Ordnance Factories Board,  
10-A, Auckland Road,  
Calcutta.

3. The General Manager,  
Ordnance Factory,  
Muradnagar,  
Distt. Ghaziabad (UP).

... Respondents

( By Shri N. S. Mehta, Senior Standing Counsel )

The application having been heard on 17.10.1996  
the Tribunal on the same day delivered the  
following :

O R D E R

CHETTUR SANKARAN NAIR, J. / CHAIRMAN —

Applicant challenges an order of the disciplinary  
authority removing him from service on charges of  
misconduct, as affirmed by the appellate authority.  
Learned counsel took us through the record in detail  
and assailed the findings of the authorities. In  
answer, learned Senior Standing Counsel appearing for  
the Union of India reminded us that our jurisdiction

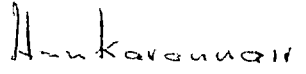
...2.

cannot be approximated to an appellate jurisdiction on facts. The submission is well founded in the light of the decisions of the Supreme Court in State of Tamil Nadu vs. Rajapandian, AIR 1995 SC 561 and B. C. Chaturvedi vs. Union of India, 1995 (6) SCC 749. We find no ground, much less good ground to interfere with the orders concurrently made by the authorities below. This will not preclude applicant from seeking the remedy under Rule 29 of the Central Civil Services (Classification, Control and Appeal) Rules, if so advised.

2. Application is dismissed. No costs.

Dated, the 17th October, 1996.

  
( R. K. Ahooja )  
Member (A)

  
( Chettur Sankaran Nair, J. )  
Chairman

/as/